

ITEM NO.23

COURT NO.1

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s).581/2024

YOGAMAYA M.G.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

[TO BE TAKEN UP AS ITEM NO. 1]

IA No. 74/2026 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 2393/2026 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 2394/2026 - EXEMPTION FROM FILING O.T.

IA No. 2392/2026 - INTERVENTION APPLICATION

IA No. 335319/2025 - INTERVENTION APPLICATION

IA No. 330221/2025 - INTERVENTION APPLICATION

IA No. 3349/2026 - INTERVENTION APPLICATION

IA No. 335320/2025 - MODIFICATION OF COURT ORDER

IA No. 330222/2025 - MODIFICATION OF COURT ORDER

IA No. 3350/2026 - PERMISSION TO FILE APPLICATION FOR DIRECTION

Date : 16-01-2026 This matter was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE JOYMALYA BAGCHI

For Petitioner(s) Ms. Shobha Gupta, Sr. Adv.
 Ms. Yogamaya M.G., Adv.
 Mr. Deepak Prakash, AOR
 Ms. Komal, Adv.
 Ms. Jyoti P. Deborah, Adv.
 Mr. Shivam Yadav, Adv.
 Ms. Tarjana Rai, Adv.
 Ms. Ritu Bharadwaj, Adv.

For Applicant(s) Ms. Shobha Gupta, Sr. Adv.
 Mr. Vikas Verma, AOR
 Ms. Sapna Verma, Adv.
 Mr. Shafik Ahmed, Adv.
 Ms. Kavita Verma, Adv.
 Ms. Priya Verma, Adv.
 Ms. Aakriti Yunas, Adv.
 Mr. Naman Dwivedi, Adv.
 Mr. Varun Sharma, Adv.
 Ms. Anita Tripathi, Adv.
 Mr. Naveen Sharma, Adv.
 Mr. Ashish Vashistha, Adv.
 Mr. Satendra Singh Baghel, Adv.

For Respondent(s)

Ms. Meenakshi Arora, Sr. Adv.
 Dr. Arvind S. Avhad, AOR
 Mr. Rajat Kapoor, Adv.
 Mr. Uday Warunjikar, Adv.

Ms. Anindita Pujari, Sr. Adv.
 Mr. Pravartak Suhas Pathak, AOR
 Mr. Ritu Raj, Adv.

Ms. Aishwarya Bhati, ASG
 Ms. Sonali Jain, Adv.
 Ms. Gargie Boss, Adv.
 Mr. Anuj Udupa, Adv.
 Ms. Aastha Singh, Adv.
 Mr. Gaurang Bhushan, Adv.
 Mr. P.V. Yogeswaran, Adv.
 Mr. Aman Mehta, Adv.
 Dr. N. Visakamurthy, AOR

Mr. Manan Kumar Mishra, Sr. Adv.
 Mr. Guru Krishna Kumar, Sr. Adv.
 Mr. Apurba Sharma, Sr. Adv.
 Ms. Radhika Gautam, AOR
 Mr. Anjul Dwivedi, Adv.
 Mr. Vishsh Goel, Adv.
 Mr. Kunal Thakur, Adv.

Ms. Tatini Basu, AOR
 Mr. Byrapaneni Suyodhan, Adv.
 Ms. Obulapuram Keerthi, Adv.

Mr. D Bharat Kumar, Adv.
 Mr. Aman Shukla, Adv.
 Ms. Yatika Gupta, Adv.
 Mr. M Chandrakanth Reddy, Adv.
 Mr. Siddhartha Sinha, AOR

Mr. Aljo K. Joseph, AOR
 Mr. Udit Saxena, Adv.
 Mr. Rajesh Kumar, Adv.
 Mr. N Leela Vara Prasad, Adv.
 Mr. Virendra Mohan, Adv.
 Mr. Lalit Belwal, Adv.
 Mr. Santhosh Kumar Kolkundra, Adv.

Mrs. Sumita Ray, AOR
 Ms. Disha Ray, Adv.
 Mr. Anurag Kumar, Adv.
 Mr. Kunal Narwal, Adv.
 Ms. Vanshika Singh, Adv.

Mr. Pukhrambam Ramesh Kumar, AOR

Mr. Karun Sharma, Adv.
Ms. Rajkumari Divyasana, Adv.

Mr. Vikas Upadhyay, AOR

Mr. Jasbir Singh Malik, Adv.
Ms. Prachi Sohi, Adv.
Mr. Anshuman Singh, Adv.
Ms. Niharika Singh, Adv.
Mr. Varun Punia, AOR

Mr. Vivek Narayan Sharma, AOR
Mr. Akash Singh, Adv.
Mrs. Mahima Bhardwaj Kalucha, Adv.
Mr. Rajeev Kumar Jha, Adv.
Mr. Dinesh Sharma, Adv.

Mr. Abhishek Vikas, AOR

Ms. Filza Moonis, AOR

Mr. Suresh Chandra Tripathy, AOR
Ms. Rajshri Ashutosh Dubey, AOR

Mr. Durgesh Ramchandra Gupta, AOR

Ms. Gayatri Virmani, Adv.
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Ms. Suriti Chowdhary, Adv.
Mr. Pritam Raman Giriya, Adv.
Ms. Arushi, Adv.
Ms. Tanya Sharma, Adv.

Mr. Sriram P., AOR
Ms. Sona K. Kareem, Adv.
Mr. Anandhu S. Nair, Adv.
Ms. Maneesha Sunilkumar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

I.A.Nos.335319-20/2025

1. After hearing Ms. Shobha Gupta, learned Senior Counsel for the applicant/petitioner and Mr. Jasbir Singh Malik, learned counsel representing the Bar Council of Punjab and Haryana, we are satisfied that the directions contained in para 4 of the order dated 08.12.2025 to the extent of inclusion of the words "Punjab and Haryana" are liable to be deleted as the election process is

yet to commence and only the voter list has been finalized thus far. Ordered accordingly.

2. Consequently, 30% reservation for women members as contemplated in para 6 of the aforesaid order shall apply to the ensuing elections of the Bar Council of Punjab & Haryana. Ordered accordingly.

3. As regards the issue of a suitable increase in the full strength of members of the State Bar Councils, certain observations have already been made in our order dated 08.12.2025.

4. Mr. Manan Kumar Mishra, learned Senior Counsel and the Chairman of the Bar Council of India, states that the Bar Council of India has sent a proposal to the Ministry of Law and Justice to this effect. We request the learned Attorney General for India to intervene and assist us in this regard on the next date of hearing. The Bar Council of India shall ensure that a soft copy of the entire paperbook, along with the orders passed by this Court from time to time, is handed over to the Office of the learned Attorney General for India as well as to the Office of Ms. Aishwarya Bhati, learned Additional Solicitor General of India.

5. I.A. Nos.335319-20/2025 stand disposed of accordingly.

I.A.No.74/2026

1. The instant application has been filed seeking the following reliefs:

"a) Direct Respondent Nos. 2 to 21 to implement and comply with the order passed by this Hon'ble Court in Writ Petition No. 581 of 2024, dated 08.12.2025, in its true letter and spirit; and

b) Direct Respondent No. 2 - Bar Council of India to forthwith issue directions to Respondents No. 3 to 21 (State Bar Councils) to submit complete, verified, and updated enrolment data of all advocates, including name, enrolment number, mobile number, email ID, address, and gender-wise classification of

men and women advocates; and

c) Direct Respondent No. 2 – Bar Council of India to compile, digitise, and place the consolidated, gender-disaggregated data on record and upload the same on its official website in a centralised and publicly accessible format within a fixed time-frame, before the conduct of the ensuing Bar Council elections; and

d) Direct Respondent No. 18 that, in the event no woman candidate is elected in the ongoing election of Respondent No. 18, 30% representation of women advocates be ensured by way of co-option to the elected body of Respondent No. 18 after the conclusion of the election, in furtherance of the principles of equality, representation, and inclusivity; and

e) Pass such further or other orders as this Hon'ble Court may deem fit to ensure transparency, equality, and constitutional compliance in Bar Council elections."

2. Let a copy of this application be forwarded to Justice Sudhanshu Dhulia, former Judge of the Supreme Court of India, who is the Chairman of the High Powered Election Supervisory Committee.

3. It goes without saying that the High Powered Election Supervisory Committee will take into account the viewpoint of the Bar Council of India and the State Bar Councils before issuing appropriate directions.

4. I.A. No.74/2026 stands disposed of accordingly.

5. Post the main matter along with I.A.s for further hearing on 06.02.2026.

(SATISH KUMAR YADAV)
ADDITIONAL REGISTRAR

(PREETHI T.C.)
ASSISTANT REGISTRAR